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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

CONTEMPT PETITION NO. 61 OF 2007

IN
ORIGINAL APPLICATION NO.1195 OF 2006

ALLAHABAD THIS THE 31th DAY OF OCTOBER, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K.S. MENON, MEMBER-A

Mohd. Faruk, S/o late Sheikh Mohammad, R/o KW-125,
J.K. Ashiyana, Kareilly, Allahabad, presently
working as Waiting Room Bearer, Under Station
Superintendent, Railway Station, Allahabad.

.....Applicant

(By Advocate Shri S.K. Om)

V E R S U S

Sri Budh Prakash, General Manager, N.C.R.,
Allahabad.

.....Respondent

(By Advocate: Sri P.N. Rai)

O R D E R

BY ASHOK S. KARAMADI, MEMBER-J

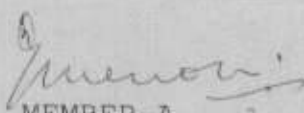
This Contempt petition is filed against the order dated 17.11.2006. By the said order, the respondents were directed to consider the case of the applicant within a period of four months from the date of receipt of copy of the order. As the respondents have failed to do so, this application is filed for taking action against the respondent.



2. On notice, the respondents have filed Counter Affidavit in which they have stated that in compliance of the order of this Tribunal, the respondents have taken the decision in the matter of the applicant on 27.12.2006 and copy of the same has also been annexed with the Counter Affidavit explaining the reasons how the decision was taken in the case of the applicant. Having regard to the same, they have sought for dismissal of the application.

3. We have heard the learned counsel for the applicant and the respondents and perused the pleadings and material available on record. On perusal of the Counter Affidavit and order passed by the respondents, we do not find any justifiable ground to continue the contempt proceedings. Accordingly the contempt proceedings are dropped and notice issued to the respondent is hereby discharged. However, the liberty is given to the applicant if he is still aggrieved, he may approach the appropriate forum in accordance with law if so advised.

4. With these observations, the CCP is closed.


MEMBER-A


MEMBER-J